

(Rs. in crores at current rates)

Country	Years	† Value of loan agreement signed	Utilisation		
			1976-77	1977-78	Total
8. Japan	1976-77	68.94	37.94	32.58	70.52†
	1977-78	131.58	..	16.45	16.45
9. Netherlands	1976-77	82.75	24.36	46.01	70.37
	1977-78	68.35	..	5.18	5.18
10. U.S.A.	1976-77	89.44	67.76	21.39	89.65†
	1977-78	22.82
11. Iraq	1976-77	29.80	29.26	0.39	29.65
	1977-78
12. Iran	1976-77	176.72	63.24	109.55	172.79
	1977-78
13. UAE	1976-77
	1977-78
14. Abu Dhabi Fund	1976-77	13.56	..	5.83	5.83
	1977-78
15. Kuwait Fund	1976-77
	1977-78
16. Saudi Fund	1976-77
	1977-78	86.40
17. U.S.S.R.	1976-77
	1977-78	208.33

Merger of DA. with pay of the Central Government employees

♦30. SHRI GHOUSE MOHIUDDIN
SHEIKH: SHRI S. W. DHABE:
SHRIMATI AMBIKA SONI:

Will the Minister of FINANCE be pleased to state:

(a) whether the issue of merger of

clearness allowance with pay of the Central Government employees has been referred to arbitration;

(b) if so, what are the terms of reference to arbitration; and

(c) by when a decision in the matter is likely to be taken?

†At the annual average of the year to which agreements relate.

^Difference on account of exchange variation.

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Yes, sir.

(b) A statement is laid on the Table of the House.

(c) A decision in the matter can be taken only after the receipt of the award of the Board of Arbitration.

Statement

Staff Side Terms of Reference 1. That the first nine instalments of Dearness Allowance paid to Central Government employees be treated as Pay with effect from the date 9th instalment had fallen due i.e. 1.9.1974.

2. That the half per cent cut in the rate of each instalment of additional Dearness Allowance imposed during emergency by the Government be restored retrospectively and arrears as due be paid to all Central Government employees. The same rates should be continued to apply to further instalments of D.A. till a general wage revision takes place or the D.A. formula is revised by mutual agreement.

3. That the formula recommended by the Third Pay Commission for regulating the payment of Dearness Allowance should be interpreted to mean that payment of an additional instalment or withdrawal of an instalment takes place on rise and fall of 8 points in 12-monthly average of consumer price index. Further the sixth instalment of Additional Dearness Allowance due from May, 1975 to April, 1976 be paid or 5th instalment arbitrarily withdrawn with effect from 1.7.76 during emergency, be restored and payment of arrears due upto 31-8-77 to all Central Government employees be made.

Official Side Terms of Reference

1. That the first nine instalments of Dearness Allowance paid to Central Government employees be treated as pay with effect from the date 9th instalment had fallen due i.e. 1.9.1974.

2. Payment of dearness allowance instalments at the higher rates allowed by Government in respect of the first nine instalments of dearness allowance while implementing the recommendations of the Third Pay Commission.

3. That the formula as recommended by Third Pay Commission for regulating the payment of Dearness Allowance should be interpreted to mean that payment of an additional instalment or withdrawal of an instalment takes place on rise and fall of 8 points in 12-monthly average of consumer price index. Further the sixth instalment of Additional Dearness Allowance due from May, 1975 to April, 1976 be paid or 5th instalment arbitrarily withdrawn with effect from 1.7.76 during Emergency, be restored and payment of arrears due upto 31-8-77 to all Central Government employees be made.

Air hostesses belonging to the Scheduled Castes and Scheduled Tribes

*31. SHRI AHMAD HOSSAIN
MONDAL: SHRIMATI PRATIMA
BOSE: SHRI PRASENJIT BARMAN:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) what is the total number of air hostesses serving in the Indian Airlines and the Air India;

(b) what is the number and percentage of air hostesses belonging to the Scheduled Castes and Scheduled Tribes in each of these organisations;

(c) whether there is any backlog in the recruitment of air hostesses against the quota of posts reserved for the Scheduled Castes and Scheduled Tribes; and

(d) if so, what steps Government propose to take to wipe out the backlog?